

- (v) draft of detailed workshop diary,
- (vi) trade test and trade examination,
- (vii) development of Industrial Training Institutes in industrial areas with a view to converting them as institutes to carry out basic training of 12 months related instruction,
- (viii) engaging foreign Apprenticeship Advisers who could be attached to Central Training Institutes, and
- (ix) establishment of Related Instruction Centres.

Ordnance Factories

1955. { Shri A. V. Raghavan:
Shri Pottekkatt:

Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to locate ordnance factories in States where there are none at present;

(b) if so, the names of States which are being considered for this purpose; and

(c) when a final decision will be taken in this matter?

The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah): (a) to (c). Data regarding suitable sites for the establishment of Ordnance Factories are being collected from various States including the States in which there are no Ordnance Factories at present so that, when it becomes necessary to establish new Ordnance Factories, in addition to six factories already approved, selection of sites may be made without delay. As no proposal has yet been approved for new factories, in addition to the six factories, it is not possible to say when a final decision will be taken in the matter.

औद्योगिक संधि का उल्लंघन

१९५६. { श्री अ० प्र० सिंह:
श्री कछवाय:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) आपातकालीन स्थिति घोषित हो जाने के पश्चात औद्योगिक संधि का कितनी बार उल्लंघन हुआ ; और

(ख) यह उल्लंघन पहिले किस की ओर से किया गया ?

श्रम और रोजगार मंत्रालय में उपमंत्री (श्री २० कि० मालवीय) : (क) केन्द्रीय क्षेत्र में ४६५ ।

(ख) इन ४६५ मामलों में से ३०० में मालिकों द्वारा और १६७ में मजदूरों द्वारा उल्लंघन हुआ बताया गया है ।

गोपाल पेपर मिल्स में औद्योगिक संधि

१९५७. { श्री अ० प्र० सिंह:
श्री कछवाय:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि

(क) क्या श्री गोपाल पेपर मिल्स यमुना नगर द्वारा आपातकाल की घोषणा के उपरान्त किसी औद्योगिक संधि के उल्लंघन के बारे में कोई तार प्राप्त हुआ है ;

(ख) यदि हाँ, तो उस पर क्या कार्यवाही की गई है ; और

(ग) यदि कार्यवाही नहीं की गई, तो क्या कारण है ?

श्रम और रोजगार मंत्रालय में उपमंत्री (श्री २० कि० मालवीय) :

(क) कोई तार प्राप्त नहीं हुआ बल्कि दो पत्र प्राप्त हुए थे जिन में गोपाल पेपर मिल्स की मैनेजमेंट द्वारा श्रमिकों के साथ

अनुचित कार्रवाई का आरोप लगाया गया था ।

(ख) और (ग). ये शिकायते राज्य सरकार के क्षेत्राधिकार में आती थीं । अतः उन्हें स्टेट इम्प्लीमेंटेशन अफसर को उचित कार्रवाई के लिए भेज दिया गया ।

Air Strip near Hubli

1958. Shri Mohsin: Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to have an air-strip for defence purposes near Hubli (Mysore State); and

(b) whether Government have made any survey to construct air-strips in any other part of the country?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). There is no proposal to construct an airfield near Hubli for Defence purposes. Survey work was undertaken by the Civil Aviation Department in connection with the proposal for the construction of airstrips at certain places, including Hubli, for Civil Aviation purposes. The proposal to construct an airstrip near Hubli has been dropped. Survey work has also been undertaken for the construction of airstrips at various places for Defence purposes.

Paper from Bagasse

1959. Dr. Mahadeva Prasad: Will the Minister of Planning be pleased to state:

(a) whether it is a fact that at a recent meeting of experts held under the Chairmanship of a member of the Planning Commission it was decided to undertake a study on the utilisation of bagasse as a raw material for paper manufacture; and

(b) if so, when the study is going to be undertaken and completed?

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman):
(a) Yes, Sir.

(b) A preliminary paper has been prepared which is being further scrutinized.

Coal Transport in Singareni Collieries

1960. Shri Eswara Reddy: Will the Minister of Labour and Employment be pleased to state:

(a) whether Singareni Collieries Workers' Union has drawn the attention of Government to the fact that transportation of coal is being carried on through contractors by the management of Singareni Collieries in violation of an agreement arrived at before a court of inquiry; and

(b) if so, the steps taken by Government to put an end to this?

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): (a) Yes.

(b) The Singareni Collieries Co. Ltd. have been asked to terminate the contract. The Government of Andhra Pradesh have also been requested to ensure that the contract is terminated soon by the management.

Ventilation in Singareni Collieries

1961. Shri Eswara Reddy: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that ventilation in 6 and 7 trenches at Rudrampur Singareni Collieries Company, Kothagudin is not adequate and the workers are forced to use the Return Airway as travelling road;

(b) whether the Chief Inspector of Mines advised the management to provide another man-way for this purpose six months ago; and

(c) the steps proposed to be taken by the Chief Inspector of Mines in this respect?